



2026:AHC-LKO:41004

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 4466 of 2026

Phoolmati

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Arun Singh Somvanshi
Counsel for Opposite Party(s)	:	G.A.

Court No. - 11

HON'BLE RAJEEV SINGH, J.

1. Supplementary affidavit filed by learned counsel for the applicant is taken on record.
2. Heard learned counsel for the applicant and learned AGA for the State.
3. The present bail application has been filed by the applicant with prayer to enlarge her on bail in Case Crime No. 98 of 2026, under Sections 85, 80(2) BNS and Section 3/4 of Dowry Prohibition Act, Police Station Mohammadi, District Lakhimpur Kheri.
4. Learned counsel for the applicant submits that the marriage of son of the applicant was solemnized with the daughter of the informant, but due to some trivial issues arose between the husband and wife, daughter of the informant committed suicide by hanging. Thereafter, the F.I.R. of the case in question was lodged on the basis of general allegations. He next submits that the charge-sheet has already been submitted by the Investigating Officer. He also submits that the applicant is mother-in-law of the deceased, who is in jail since 26.02.2026, she is ready to cooperate in the investigation, hence, she may be enlarged on bail.
5. Learned A.G.A. vehemently opposes the prayer of the applicant. However, he does not dispute the fact that general allegations have been levelled against all the accused persons.
6. Considering the submissions of learned counsel for the parties and

going through the contents of the bail application as well as other relevant material, it is evident that the applicant is mother-in-law of the deceased and general allegations have been levelled against all the accused persons. Therefore, it is a fit case for bail.

7. The bail application is ***allowed***.

8. Let the applicant- **Phoolmati** who is involved in aforementioned case crime be released on bail on her furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions:

(i) The applicant shall not commit or participate in any offence similar to the offence of which she is accused, or suspected, of the commission of which she is suspected.

(ii) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade her from disclosing such facts to the Court or to any police officer or tamper with the evidence.

(iii) The applicant shall file an undertaking to the effect that she shall not seek any adjournment on the date fixed for evidence when the witnesses are present in Court. In case of default of this condition, it shall be open for the Trial Court to treat it as abuse of liberty of bail and pass orders in accordance with law.

(iv) The applicant shall remain present before the Trial Court on each date fixed, either personally or through her counsel. In case of her absence, without sufficient cause, the Trial Court may proceed against her under Section 229-A I.P.C./269 B.N.S.

(v) In case, the applicant misuses the liberty of bail during trial and in order to secure her presence proclamation under Section 82 Cr.P.C./84 B.N.S.S. may be issued and if applicant fails to appear before the Court on the date fixed in such proclamation, then, the Trial Court shall initiate proceedings against her, in accordance with law, under Section 174-A I.P.C./209 B.N.S.

(vi) The applicant shall remain present, in person, before the Trial Court on dates fixed for (1) opening of the case, (2) framing of charge and (3) recording of statement under Section 313 Cr.P.C./351 B.N.S.S. If in the opinion of the Trial Court absence of the applicant is deliberate or without sufficient cause, then it shall be open for the Trial Court to treat such default as abuse of liberty of bail and proceed against her in accordance with law.

9. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

(Rajeev Singh,J.)

June 12, 2026
Arpan